

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Appeal (D.B.) No. 1215 of 2019**

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1. Sonu Ram @ Ajay Ram  
2. Vandana Devi @ Geeta Devi @ Vandana Kuer .... Appellant  
-Versus-  
The State of Jharkhand ..... Respondent

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**CORAM: HON'BLE MR. JUSTICE H.C. MISHRA**  
**HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Appellant : M/s. Surendra Prasad Sinha, Advocate  
For the State : M/s. Praveen Kr. Appu, Advocate

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

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**I.A. No. 1508 of 2020**

05/ 09.07.2020. This Interlocutory Application has been filed for condonation of delay of 269 days in filing the appeal.

In view of the statements made in the Interlocutory Application, the delay in filing the appeal, is hereby, condoned.

The aforesaid Interlocutory Application stands allowed.

**Cr. Appeal (D.B.) No. 1215 of 2019**

This appeal will be heard. Admit.

Issue notice.

Call for the scanned copy of the Lower Court Records.

The prayer for bail shall be considered after the receipt of the L.C.R.

**(H.C. Mishra, J.)**

**(Rajesh Kumar, J.)**

D.S./